

**COURT-I**  
**(Vacation Bench)**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 168 OF 2016 &**  
**IA NO. 353 OF 2016**

**Dated: 13<sup>th</sup> June, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:-**

**Sasan Power Ltd.**

**...Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Amit Kapur  
Mr. Vishrov Mukherjee

Counsel for the Respondent(s)

:

Mr. Sethu Ramalingam for R-1  
Mr. G. Umapathy  
Ms. R. Mekhala for R-2  
Mr. Rajiv Srivastava for R-4 to R-7  
Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
for R-8 to R-10 & R-15  
Mr. Alok Shankar for R-11  
Ms. Swapna Seshadri  
Ms. Neha Garg  
Mr. Sandeep Rajpurohit for R-14

**ORDER**

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No. 1, Mr. G. Umapathy & Ms. R. Mekhala take notice on behalf of Respondent No. 2, Mr. Rajiv Srivastava takes notice on behalf of Respondent Nos. 4 to 7, Mr. M.G. Ramachandran & Ms. Ranjitha Ramachandran take notice on behalf of Respondent Nos. 8 to 10 & R-15,

Mr. Alok Shankar takes notice on behalf of Respondent No. 11, Ms. Swapna Seshadri, Ms. Neha Garg & Mr. Sandeep Rajpurohit take notice on behalf of Respondent No. 14. Notice be issued to the other Respondents returnable on 04.07.2016. Dasti, in addition, is permitted.

Counsel for the Respondents seek one week's time to file the Reply. They may file the same on or before 20.06.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 27.06.2016 after serving copy on the other side.

List the matter on 04.07.2016.

**(I.J. Kapoor)**  
**Technical Member**  
dk/jps

**(Justice Ranjana P. Desai)**  
**Chairperson**